

(Signature)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.
HYDERABAD BENCH : AT HYDERABAD.

* * *

O.A. 522/94.

Dt. of Decision : 29.4.94

1. G. Lakshmana Chary
2. G. Kistaiah
3. M. Sreeramulu

.. Applicants.

Vs

1. General Manager,
Ordnance Factory Project,
Ministry of Defence,
Govt. of India, Eddu Mailaram,
Medak district.

2. R. Posanna Goud, Turner,
Ordnance Factory Project,
Eddu Mailaram, Medak District.

3. J. Chakreshwar, Turner,
Ordnance Factory Project,
Eddu Mailaram,
Medak District.

.. Respondents.

Counsel for the Applicants : Mr. S. Lakshma Reddy

Counsel for the Respondents : Mr. N.V. Raghava Reddy,
Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Judgement

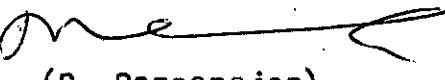
(As per Hon. Mr. Justice V. Neeladri Rao, VC)

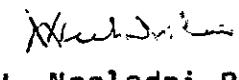
Heard Sri S. Lakshma Reddy, learned counsel for the applicants and Sri N.V. Raghava Reddy, learned counsel for the respondents.

2. This OA was filed praying for declaration that the seniority list of the Turners (Skilled Grade-III) published vide No.07/076/LB Labour Bureau, dated 4-12-1993 is illegal, arbitrary and violative of Principles of Natural Justice and violative of Articles 14 and 16 of the Constitution and ~~for~~ consequential direction to R-1 to fix the seniority of the applicants in Skilled Grade on the basis of their merit seniority list at the time of their initial selection/appointment as Driver (Semi-skilled) with all consequential benefits of promotion to Highly skilled Grade II, seniority and arrears of pay etc.

3. This is a case where the impugned seniority list dated 4-12-1993 was prepared on the basis of judgement of a Bench of this Tribunal in OA.763/93. If the interests of the applicants ~~is~~ affected by virtue of the impugned seniority list, their remedy is to challenge the order in the OA.763/93 by way of Revision Petition, as held by the Full Bench of this Tribunal of CAT. Hence this OA is not maintainable and accordingly it is liable to be dismissed.

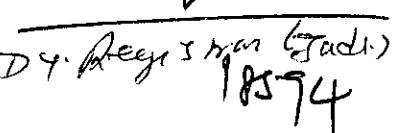
4. In the result the OA is dismissed. No costs.


(R. Rangarajan)
Member (Admn.)


(V. Neeladri Rao)
Vice Chairman

Dated : April 29, 94
Dictated in Open Court

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D.Y. Regi (Tad.)
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O.A 522/94
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CHECKED BY APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 29/4/1994

ORDER/JUDGMENT

M.A/R.A./C.A./No.

O.A.No. 522/94

T.A.No. (w.p.)

Admitted and Interim Directions
Issued.

Allowed

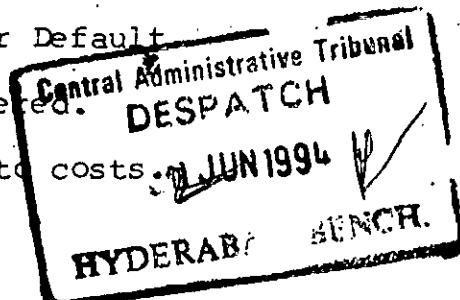
Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default

Rejected/Ordered. DESPATCH
No order as to costs. JUN 1994



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